

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.293/2004

Tuesday this the 18 th day of July 2006.

**CORAM:**

**HON'BLE MR. K.B.S. RAJAN, JUDICIAL MEMBER  
HON'BLE MR. N. RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

1. All India Naval Clerks Association  
156/38 – Star Villa, Thevara, Kochi  
represented by its General Secretary,  
K.S.Babu, working as Security Assistant,  
Head Quarters, Southern Naval Command,  
Kochi-4.
  2. Shri Benjamin Samuel,  
Assistant, INS Garuda, Kochi-4. Applicants

(By Advocate Shri S.Radhakrishnan)

Vs.

1. Union of India represented by the Secretary, Ministry of Defence, New Delhi.
  2. The Chief of the Naval Staff, Naval Head Quarters, New Delhi-110 011.
  3. The Chief Staff Officer (P&A) HQs. Southern Naval Command, Kochi-682 004.

(By Advocate Shri P.S.Biju, ACGSC)

The application having been heard on 18.7.06  
the Tribunal on the same day delivered the following:

## ORDER

## HON'BLE MR. K.B.S.RAJAN, JUDICIAL MEMBER

When the matter came up before the Bench, learned counsel for the applicant submitted that, the grievance of the applicant no longer subsists by virtue of the orders passed by the respondents. As such, this O.A. is closed as having become infructuous. No costs.

Dated the 18<sup>th</sup> July, 2006.

**N.RAMAKRISHNAN  
ADMINISTRATIVE MEMBER**

**K.B.S.RAJAN**  
**JUDICIAL MEMBER**